

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Order: 06.11.2000

OA 615/96

Shri Roop Singh son of Shri Lal Chand, aged about 37 years, resident of village and P.O. Dharsoni via Kherli Gadasiya, District Bharatpur (Rajasthan), last employed on the post of EDBPM Dharsoni via Kherli Gadasiya Distt. Bharatpur.

.... Applicant.

Versus

1. Union of India through Secretary to the Govt. of India, Ministry of Communication, Dak Bhawan, New Delhi.
2. Director (Postal Services), Office of the Chief Post Master General, Rajasthan Circle, Jaipur.
3. The Superintendent (Post Offices), Bharatpur Division, Bharatpur.
4. The Chief Post Master General, Rajasthan Circle, Jaipur.

.... Respondents

Mr. Shiv Kumar, Counsel for the applicant.
Mr. Hemant Gupta, Proxy counsel for
Mr. M. Rafiq, Counsel for the respondents.

CORAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial)
Hon'ble Mr. Gopal Singh, Member (Administrative)

ORDER

(PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDICIAL))

In this OA, applicant makes a prayer to direct the respondents to take the applicant on duty and to pay back wages for the intervening period i.e. 24.12.92 to till he is taken on duty.

2. Reply is filed which is on record.

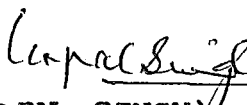
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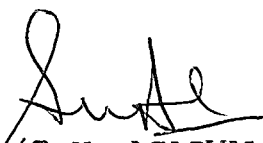
3. Learned counsel for the applicant admits that applicant has already been removed from the service vide order dated 26.12.96 and against which no appeal was filed by the applicant before the Competent Authority.

4. The learned counsel for the applicant only makes a limited prayer before us that he should be treated on duty for intervening period from 24.12.92 to 27.8.96. No order appears to have been passed by the Competent Authority for the period as claimed by the learned counsel for the applicant. The learned counsel for the applicant submits that applicant is ready to file a representation before the competent authority within the specified period and directions may be given to the Competent Authority for disposal of that representation within the specified period.

5. In view of the submissions made before us, we direct respondent no. 4 that in case applicant files a representation within the period of one month from the date of passing of the order, the competent authority may decide/dispose of his representation within three months from the date of receipt of the representation by a reasoned and speaking order. In case applicant feels aggrieved, he is free to resort legal means, if so advised.

6. With the above directions, this OA is disposed of with no order as to costs.


(GOPAL SINGH)
MEMBER (A)


(S.K. AGARWAL)
MEMBER (J)